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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CS(OS) 1200/2014**  
**KIRAN SHARMA**

.....Plaintiff

Through: Ms. Shivangi Nanda, Ms. Kavita  
Vinayak alongwith PW-1 Ms. Kiran  
Sharma.

versus

**SUDHA SHARMA AND ANR**

.....Defendant

Through: Ms. Tanu Singhal & Ms. Shreya  
Chopra, Advs. for D-1, 3 & 4.  
Mr. Sanyat Lodha & Mr. Vidit Pratap  
Jaiswal, Advs. for D-2.

**CORAM:**  
**JOINT REGISTRAR (JUDICIAL) SH. DEVENDER KUMAR**  
**GARG (DHJS)**

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**ORDER**  
**26.05.2022**

Proceedings: 02:24 p.m. to 02:25 p.m.  
Evidence: 2:26 p.m. to 02:54 p.m.  
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1. Ld. Counsel for plaintiff submits that amended memo of parties was filed vide diary no. 710838/2022 dated 22.04.2022. However, the same does not find mention in the office noting. Let needful in this regard be done.
2. PW-1 Ms. Kiran Sharma is present.
3. PW-1 Ms. Kiran Sharma has been cross-examined on behalf of defendant no.2 and her cross-examination stands concluded.



4. Re-notify the matter for remaining PE on **04<sup>th</sup> August, 2022.**

**DEVENDER KUMAR GARG (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

**MAY 26, 2022/v**

*Click here to check corrigendum, if any*